

HIGH COURT OF JUDICATURE AT ALLAHABAD

NOTIFICATION

DATED: ALLAHABAD: May 31, 2007

No. 203 /JR(S)/2007

Sri **Rajiv Goel**, Principal Judge, Family Court, Agra to be Additional District & Sessions Judge, Moradabad.

No. 204 /JR(S)/2007

Sri **Chandra Sen Kureel**, Additional District & Sessions Judge, Agra to be Additional District & Sessions Judge/Special Judge, Jalaun at Orai vice Sri Lal Bahadur Ram.

He is also appointed U/s 5(2) of U.P. Dacoity Affected Areas Act 1983 as Special Judge at Jalaun at Orai against the special court created for trying cases under the said Act.

No. 205 /JR(S)/2007

Sri **Lal Bahadur Ram**, Special Judge/Additional District & Sessions Judge, Jalaun at Orai to be Additional District & Sessions Judge/Special Judge, Jalaun at Orai vice Sri Mool Chandra (Shukla).

He is also appointed as Special Judge, Scheduled Castes and Scheduled Tribes at Jalaun at Orai in the special court created under Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act 1989 for trying cases under the said Act.

No. 206 /JR(S)/2007

Sri **Mool Chandra (Shukla)**, Special Judge/Additional District & Sessions Judge, Jalaun at Orai to be Additional District & Sessions Judge, Saharanpur.

No. 207 /JR(S)/2007

Sri **Pramod Kumar Srivastava-I**, Additional District & Sessions Judge, Saharanpur to be Additional District & Sessions Judge/Special Judge, Saharanpur vice Sri Umesh Chandra Srivastava.

He is also appointed U/s 12-A of U.P. Essential Commodities (Special Provisions) Act, 1981, as Special Judge at Saharanpur against the special court created for trying cases under the said Act.

No. 208 /JR(S)/2007

Sri **Umesh Chandra Srivastava**, Special Judge/Additional District & Sessions Judge, Saharanpur to be Additional District & Sessions Judge, Saharanpur.

No. 209 /JR(S)/2007

Sri **Jagan Nath Kardam**, Additional District & Sessions Judge, [Aligarh](#) to be Additional District & Sessions Judge/Special Judge, [Aligarh](#) vice Sri Shashank Shekhar.

He is also appointed U/s 12-A of U.P. Essential Commodities (Special Provisions) Act, 1981, as Special Judge at [Aligarh](#) against the special court created for trying cases under the said Act.

No. 210 /JR(S)/2007

Sri **Shashank Shekhar**, Special Judge/ Additional District & Sessions Judge, [Aligarh](#) to be Additional District & Sessions Judge, [Aligarh](#).

No. 211 /JR(S)/2007

Sri **Dileep Singh Yadav**, Additional District & Sessions Judge, [Aligarh](#) to be Additional District & Sessions Judge, [Azamgarh](#).

No. 212 /JR(S)/2007

Sri **Sunil Kumar Gupta**, Additional District & Sessions Judge, [Azamgarh](#) to be Additional District & Sessions Judge, Meerut.

No. 213 /JR(S)/2007

Sri **Radhey Shyam Yadav-I**, Additional District & Sessions Judge, Meerut to be Additional District & Sessions Judge/ Special Judge, Meerut vice Sri Subodh Kumar.

He is also appointed as Special Judge, Scheduled Castes and Scheduled Tribes at Meerut in the special court created under Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act 1989 for trying cases under the said Act.

No. 214 /JR(S)/2007

Sri **Subodh Kumar**, Special Judge/ Additional District & Sessions Judge, Meerut to be Additional District & Sessions Judge, Meerut.

No. 215 /JR(S)/2007

Sri **Bachchoo Lal**, Additional District & Sessions Judge, Meerut to be Additional District & Sessions Judge, Mahoba.

No. 216 /JR(S)/2007

Sri **Balendu Singh**, Additional District & Sessions Judge, Mahoba to be Additional District & Sessions Judge/ Special Judge, [Ghaziabad](#) vice Sri Ali Zamin.

He is also appointed as Special Judge, Scheduled Castes and Scheduled Tribes at [Ghaziabad](#) in the special court created under Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act 1989 for trying cases under the said Act.

No. 217 /JR(S)/2007

Sri **Ali Zamin**, Special Judge/ Additional District & Sessions Judge, [Ghaziabad](#) to be Additional District & Sessions Judge/ Special Judge, [Varanasi](#) vice Sri Narendra Singh Rawal.

He is also appointed as Special Judge, Scheduled Castes and Scheduled Tribes at [Varanasi](#) in the special court created under Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act 1989 for trying cases under the said Act.

No. 218 /JR(S)/2007

Sri **Narendra Singh Rawal**, Special Judge/ Additional District & Sessions Judge, [Varanasi](#) to be Additional District & Sessions Judge, [Varanasi](#).

No. 219 /JR(S)/2007

Sri **Ram Kumar Gupta**, Principal Judge, Family Court, [Azamgarh](#) to be Additional District & Sessions Judge, [Sultanpur](#).

No. 220 /JR(S)/2007

Sri **Ram Raj Tiwari**, Additional District & Sessions Judge, [Sultanpur](#) to be Additional District & Sessions Judge/ Special Judge, [Sultanpur](#) vice Sri Ashok Kumar Tiwari.

He is also appointed as Special Judge, Scheduled Castes and Scheduled Tribes at [Sultanpur](#) in the special court created under Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act 1989 for trying cases under the said Act.

No. 221 /JR(S)/2007

Sri **Ashok Kumar Tiwari**, Special Judge/ Additional District & Sessions Judge, [Sultanpur](#) to be Additional District & Sessions Judge, [Sultanpur](#).

No. 222 /JR(S)/2007

Sri **Mahesh Prasad Srivastava**, Additional District & Sessions Judge, [Sultanpur](#) to be Additional District & Sessions Judge/ Special Judge, [Sultanpur](#) vice Sri Sangam Lal.

He is also appointed U/s 12-A of U.P. Essential Commodities (Special Provisions) Act, 1981, as Special Judge at [Sultanpur](#) against the special court created for trying cases under the said Act.

No. 223 /JR(S)/2007

Sri **Sangam Lal**, Special Judge/ Additional District & Sessions Judge, [Sultanpur](#) to be Additional District & Sessions Judge, [Sultanpur](#).

No. 224 /JR(S)/2007

Sri **Radhey Shyam Kalra**, Special Judge, Anti- corruption, Bareilly to be Additional District & Sessions Judge, [Varanasi](#).

No. 225 /JR(S)/2007

Sri **Ramesh Kumar Tripathi**, Additional District & Sessions Judge, Basti to be Additional District & Sessions Judge, [Shahjahanpur](#).

No. 226 /JR(S)/2007

Sri **Gopal Singh Chandel**, Additional District & Sessions Judge, [Shahjahanpur](#) to be Additional District & Sessions Judge/ Special Judge, [Fatehpur](#) vice Sri Mahesh Chandra Sharma.

He is also appointed as Special Judge, Scheduled Castes and Scheduled Tribes at [Fatehpur](#) in the special court created under Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act 1989 for trying cases under the said Act.

No. 227 /JR(S)/2007

Sri **Mahesh Chandra Sharma**, Special Judge/ Additional District & Sessions Judge, [Fatehpur](#) to be Additional District & Sessions Judge, [Fatehpur](#).

No. 228 /JR(S)/2007

Sri **Dileep Singh**, Additional District & Sessions Judge, [Fatehpur](#) to be Additional District & Sessions Judge/ Special Judge, [Fatehpur](#) vice Sri Om Prakash Tiwari.

He is also appointed U/s 12-A of U.P. Essential Commodities (Special Provisions) Act, 1981, as Special Judge at [Fatehpur](#) against the special court created for trying cases under the said Act.

No. 229 /JR(S)/2007

Sri **Om Prakash Tiwari**, Special Judge/ Additional District & Sessions Judge, [Fatehpur](#) to be Additional District & Sessions Judge, [Fatehpur](#).

No. 230 /JR(S)/2007

Sri **Pradeep Kumar Dubey**, Additional District & Sessions Judge, Basti to be Additional District & Sessions Judge, [Barabanki](#).

No. 231 /JR(S)/2007

Sri **Anil Kumar**, Additional District & Sessions Judge, Basti to be Additional District & Sessions Judge/ Special Judge, Basti vice Sri Bhagwan Deo Misra.

He is also appointed U/s 12-A of U.P. Essential Commodities (Special Provisions) Act, 1981, as Special Judge at Basti against the special court created for trying cases under the said Act.

No. 232 /JR(S)/2007

Sri **Bhagwan Deo Misra**, Special Judge/ Additional District & Sessions Judge, Basti to be Additional District & Sessions Judge/ Special Judge, Basti vice Sri Padam Nath Chaturvedi.

He is also appointed as Special Judge, Scheduled Castes and Scheduled Tribes at Basti in the special court created under Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act 1989 for trying cases under the said Act.

No. 233 /JR(S)/2007

Sri **Padam Nath Chaturvedi**, Special Judge/ Additional District & Sessions Judge, Basti to be Additional District & Sessions Judge, Basti.

No. 234 /JR(S)/2007

Sri **Desh Bhushan Jain**, Additional District & Sessions Judge, Basti to be Additional District & Sessions Judge/ Special Judge, [Mainpuri](#) vice Sri Subhash Chandra-III.

He is also appointed as Special Judge, Scheduled Castes and Scheduled Tribes at [Mainpuri](#) in the special court created under Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act 1989 for trying cases under the said Act.

No. 235 /JR(S)/2007

Sri **Subhash Chandra-III**, Special Judge/ Additional District & Sessions Judge, [Mainpuri](#) to be Additional District & Sessions Judge, [Azamgarh](#).

No. 236 /JR(S)/2007

Sri **Brijendra Mohan Sinha**, Additional District & Sessions Judge, [Azamgarh](#) to be Additional District & Sessions Judge, Agra.

No. 237 /JR(S)/2007

Sri **Prem Narain Sachan**, Additional District & Sessions Judge, Agra to be Additional District & Sessions Judge, [Hamirpur](#).

No. 238 /JR(S)/2007

Sri **Grijesh Kumar Pandey**, Additional District & Sessions Judge, Deoria to be Additional District & Sessions Judge/ Special Judge, Deoria vice Sri Pawan Kumar Chaurasia.

He is also appointed U/s 12-A of U.P. Essential Commodities (Special Provisions) Act, 1981, as Special Judge at [Deoria](#) against the special court created for trying cases under the said Act.

No. 239 /JR(S)/2007

Sri **Pawan Kumar Chaurasia**, Special Judge/ Additional District & Sessions Judge, Deoria to be Additional District & Sessions Judge, Bijnor.

No. 240 /JR(S)/2007

Sri **Lal Chandra Tripathi**, Additional District & Sessions Judge, [Faizabad](#) to be Additional District & Sessions Judge, Meerut.

No. 241 /JR(S)/2007

Sri **Vindhyachal Prasad Srivastava**, Additional District & Sessions Judge, Meerut to be Additional District & Sessions Judge/ Special Judge, Bahraich vice Sri Suresh Chandra Jain.

He is also appointed as Special Judge, Scheduled Castes and Scheduled Tribes at Bahraich in the special court created under Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act 1989 for trying cases under the said Act.

No. 242 /JR(S)/2007

Sri **Suresh Chandra Jain**, Special Judge/ Additional District & Sessions Judge, Bahraich to be Additional District & Sessions Judge/ Special Judge, [Bulandshahar](#) vice Sri Mahendra Pratap Yadav.

He is also appointed U/s 12-A of U.P. Essential Commodities (Special Provisions) Act, 1981, as Special Judge at [Bulandshahar](#) against the special court created for trying cases under the said Act.

No. 243 /JR(S)/2007

Sri **Mahendra Pratap Yadav**, Special Judge/ Additional District & Sessions Judge, [Bulandshahar](#) to be Additional District & Sessions Judge, [Allahabad](#).

No. 244 /JR(S)/2007

Sri **Shri Prakash**, Additional District & Sessions Judge, [Ghaziabad](#) to be Additional District & Sessions Judge, Bareilly.

No. 245 /JR(S)/2007

Sri **Jai Sheel Pathak**, Additional District & Sessions Judge, [Ghaziabad](#) to be Additional District & Sessions Judge, [Rampur](#).

No. 246 /JR(S)/2007

Sri **Pramod Kumar Misra**, Additional District & Sessions Judge, [Rampur](#) to be Additional District & Sessions Judge, Meerut.

No. 247 /JR(S)/2007

Sri **Ramesh Chandra Misra-II**, Additional District & Sessions Judge, Meerut to be Additional District & Sessions Judge, [Ghazipur](#).

No. 248 /JR(S)/2007

Sri **Udit Narain Singh**, Additional District & Sessions Judge, [Ghazipur](#) to be Additional District & Sessions Judge/ Special Judge, [Ghazipur](#) vice Sri Amar Nath Upadhyay.

He is also appointed as Special Judge, Scheduled Castes and Scheduled Tribes at [Ghazipur](#) in the special court created under Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act 1989 for trying cases under the said Act.

No. 249 /JR(S)/2007

Sri **Amar Nath Upadhyay**, Special Judge/ Additional District & Sessions Judge, [Ghazipur](#) to be Additional District & Sessions Judge, [Ghazipur](#).

No. 250 /JR(S)/2007

Sri **Jai Prakash-II**, Additional District & Sessions Judge, [Ghaziabad](#) to be Additional District & Sessions Judge, [Allahabad](#).

No. 251 /JR(S)/2007

Sri **Chandra Has Ram**, Additional District & Sessions Judge, [Allahabad](#) to be Additional District & Sessions Judge, [Mathura](#).

No. 252 /JR(S)/2007

Sri **Lokendra Kumar Rathi**, Additional District & Sessions Judge, [Kanpur Nagar](#) to be Additional District & Sessions Judge, [Aligarh](#).

No. 253 /JR(S)/2007

Sri **Rajan Chaudhary**, Additional District & Sessions Judge, [Aligarh](#) to be Additional District & Sessions Judge, Saharanpur.

No. 254 /JR(S)/2007

Sri **Virendra Kumar-II**, Additional District & Sessions Judge, Saharanpur to be Additional District & Sessions Judge, [Lucknow](#).

No. 255 /JR(S)/2007

Sri **Pradeep Kumar-I**, Additional District & Sessions Judge, [Lucknow](#) to be Additional District & Sessions Judge/ Special Judge, [Lucknow](#) vice Sri Gyan Prakash (Shukla)-I.

He is also appointed U/s 12-A of U.P. Essential Commodities (Special Provisions) Act, 1981, as Special Judge at [Lucknow](#) against the special court created for trying cases under the said Act.

No. 256 /JR(S)/2007

Sri **Gyan Prakash (Shukla)-I**, Special Judge/ Additional District & Sessions Judge, [Lucknow](#) to be Additional District & Sessions Judge, [Pratapgarh](#).

No. 257 /JR(S)/2007

Sri **Satish Chand Singh**, Additional District & Sessions Judge, [Pratapgarh](#) to be Additional District & Sessions Judge, [Anoopshahar \(Bulandshahar\)](#).

No. 258 /JR(S)/2007

Dr. **Naresh Kumar Bahl**, Additional District & Sessions Judge, [Anoopshahar \(Bulandshahar\)](#) to be Additional District & Sessions Judge, [Mathura](#).

No. 259 /JR(S)/2007

Smt. **Saroj Yadav**, Additional District & Sessions Judge, [Mathura](#) to be Additional District & Sessions Judge, [Gautambudh Nagar](#).

No. 260 /JR(S)/2007

Sri **Anirudh Singh**, Additional District & Sessions Judge, [Gautambudh Nagar](#) to be Additional District & Sessions Judge, [Lucknow](#).

No. 261 /JR(S)/2007

Sri **Hukum Singh-III**, Additional District & Sessions Judge, Kushinagar at Padrauna to be Additional District & Sessions Judge, [Fatehpur](#).

No. 262 /JR(S)/2007

Sri **Pradeep Chaudhary**, Additional District & Sessions Judge, [Mainpuri](#) to be Additional District & Sessions Judge, [Bulandshahar](#).

No. 263 /JR(S)/2007

Sri **Ashok Kumar Awasthi**, Additional District & Sessions Judge, Mau to be Additional District & Sessions Judge/ Special Judge, [Barabanki](#) vice Sri Vinod Kumar Yadav.

He is also appointed U/s 12-A of U.P. Essential Commodities (Special Provisions) Act, 1981, as Special Judge at [Barabanki](#) against the special court created for trying cases under the said Act.

No. 264 /JR(S)/2007

Sri **Vinod Kumar Yadav**, Special Judge/ Additional District & Sessions Judge, [Barabanki](#) to be Additional District & Sessions Judge, Agra.

No. 265 /JR(S)/2007

Dr. **Ram Hit Prasad**, Additional District & Sessions Judge, Agra to be Additional District & Sessions Judge/ Special Judge, Gorakhpur vice Sri Ram Pal Singh-I.

He is also appointed U/s 12-A of U.P. Essential Commodities (Special Provisions) Act, 1981, as Special Judge at Gorakhpur against the special court created for trying cases under the said Act.

No. 266 /JR(S)/2007

Sri **Ram Pal Singh-I**, Special Judge/ Additional District & Sessions Judge, Gorakhpur to be Additional District & Sessions Judge, Gorakhpur.

No. 267 /JR(S)/2007

Sri **Ram Achal Yadav**, Additional District & Sessions Judge, Deoria to be Additional District & Sessions Judge/ Special Judge, Deoria vice Sri Shambhoo Saran Gupta.

He is also appointed as Special Judge, Scheduled Castes and Scheduled Tribes at Deoria in the special court created under Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act 1989 for trying cases under the said Act.

No. 268 /JR(S)/2007

Sri **Shambhoo Saran Gupta**, Special Judge/ Additional District & Sessions Judge, Deoria to be Additional District & Sessions Judge, [Deoria](#).

No. 269 /JR(S)/2007

Sri **Rahul Misra**, Additional District & Sessions Judge, Deoria to be Additional District & Sessions Judge, Agra.

No. 270 /JR(S)/2007

Sri **Brijesh Kumar Nigam**, Additional District & Sessions Judge, Agra to be Additional District & Sessions Judge/ Special Judge, [Varanasi](#) vice Sri Uma Shanker Pasi.

He is also appointed U/s 12-A of U.P. Essential Commodities (Special Provisions) Act, 1981, as Special Judge at [Varanasi](#) against the special court created for trying cases under the said Act.

No. 271 /JR(S)/2007

Sri **Uma Shanker Pasi**, Special Judge/ Additional District & Sessions Judge, [Varanasi](#) to be Additional District & Sessions Judge, [Varanasi](#).

No. 272 /JR(S)/2007

Sri **Satan Lal Rajvanshi**, Additional District & Sessions Judge, Gonda to be Additional District & Sessions Judge/ Special Judge, Gonda vice Sri Shyam Behari Pandey.

He is also appointed U/s 12-A of U.P. Essential Commodities (Special Provisions) Act, 1981, as Special Judge at Gonda against the special court created for trying cases under the said Act.

No. 273 /JR(S)/2007

Sri **Shyam Behari Pandey**, Special Judge/ Additional District & Sessions Judge, Gonda to be Additional District & Sessions Judge, Gonda.

No. 274 /JR(S)/2007

Sri **Chinta Mani Tiwari**, Additional District & Sessions Judge, Gonda to be Additional District & Sessions Judge/ Special Judge, Gonda vice Sri Hakim Ali Khan.

He is also appointed as Special Judge, Scheduled Castes and Scheduled Tribes at Gonda in the special court created under Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act 1989 for trying cases under the said Act.

No. 275 /JR(S)/2007

Sri **Hakim Ali Khan**, Special Judge/ Additional District & Sessions Judge, Gonda to be Additional District & Sessions Judge/ Special Judge, Etah vice Sri Sukhbeer Singh Rana.

He is also appointed as Special Judge, Scheduled Castes and Scheduled Tribes at Etah in the special court created under Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act 1989 for trying cases under the said Act.

No. 276 /JR(S)/2007

Sri **Sukhbeer Singh Rana**, Special Judge/ Additional District & Sessions Judge, Etah to be Additional District & Sessions Judge/ Special Judge, Etah vice Sri Krishna Singh.

He is also appointed U/s 5(2) of U.P. Dacoity Affected Areas Act 1983 as Special Judge at Etah against the special court created for trying cases under the said Act.

No. 277 /JR(S)/2007

Sri Krishna Singh, Special Judge/ Additional District & Sessions Judge, Etah to be Additional District & Sessions Judge/ Special Judge, Etah vice Sri Rajendra Kumar-II.

He is also appointed U/s 12-A of U.P. Essential Commodities (Special Provisions) Act, 1981, as Special Judge at Etah against the special court created for trying cases under the said Act.

No. 278 /JR(S)/2007

Sri Rajendra Kumar-II, Special Judge/ Additional District & Sessions Judge, Etah to be Additional District & Sessions Judge, Etah.

No. 279 /JR(S)/2007

Sri Rajendra Prasad Sharma, Special Judge, Anti-corruption, Meerut to be Additional District & Sessions Judge/ Special Judge, [Etawah](#) vice Sri Sagwa Singh.

He is also appointed U/s 12-A of U.P. Essential Commodities (Special Provisions) Act, 1981, as Special Judge at [Etawah](#) against the special court created for trying cases under the said Act.

No. 280 /JR(S)/2007

Sri Sagwa Singh, Special Judge/ Additional District & Sessions Judge, [Etawah](#) to be Additional District & Sessions Judge, [Etawah](#).

No. 281 /JR(S)/2007

Sri Devendra Kumar Nailwal, Additional District & Sessions Judge, Meerut to be Additional District & Sessions Judge, Pilibhit.

No. 282 /JR(S)/2007

Sri Ram Chandra-II, Additional District & Sessions Judge, [Muzaffarnagar](#) to be Additional District & Sessions Judge/ Special Judge, Mirzapur vice Sri Ram Naresh Misra.

He is also appointed as Special Judge, Scheduled Castes and Scheduled Tribes at Mirzapur in the special court created under Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act 1989 for trying cases under the said Act.

No. 283 /JR(S)/2007

Sri Ram Naresh Misra, Special Judge/ Additional District & Sessions Judge, Mirzapur to be Additional District & Sessions Judge, Mirzapur.

No. 284 /JR(S)/2007

Sri Onkar Singh, Additional District & Sessions Judge, [Pratapgarh](#) to be Additional District & Sessions Judge/ Special Judge, [Pratapgarh](#) vice Sri Ranjit Singh Yadav-II.

He is also appointed U/s 12-A of U.P. Essential Commodities (Special Provisions) Act, 1981, as Special Judge at [Pratapgarh](#) against the special court created for trying cases under the said Act.

No. 285 /JR(S)/2007

Sri **Ranjit Singh Yadav-II**, Special Judge/ Additional District & Sessions Judge, [Pratapgarh](#) to be Additional District & Sessions Judge, [Pratapgarh](#).

No. 286 /JR(S)/2007

Sri **Prakash Chandra Misra**, Additional District & Sessions Judge, [Pratapgarh](#) to be Additional District & Sessions Judge, [Moradabad](#).

No. 287 /JR(S)/2007

Sri **Ashok Kumar-IV**, Additional District & Sessions Judge, [Moradabad](#) to be Additional District & Sessions Judge/ Special Judge, [Moradabad](#) vice Sri Liaqat Ali-I.

He is also appointed U/s 12-A of U.P. Essential Commodities (Special Provisions) Act, 1981, as Special Judge at [Moradabad](#) against the special court created for trying cases under the said Act.

No. 288 /JR(S)/2007

Sri **Liaqat Ali-I**, Special Judge/ Additional District & Sessions Judge, [Moradabad](#) to be Additional District & Sessions Judge, Hapur ([Ghaziabad](#)).

No. 289 /JR(S)/2007

Sri **Masaud Ali Siddiqui**, Additional District & Sessions Judge, Hapur ([Ghaziabad](#)) to be Additional District & Sessions Judge/ Special Judge, [Ghazipur](#) vice Sri Deo Kant Tyagi.

He is also appointed U/s 12-A of U.P. Essential Commodities (Special Provisions) Act, 1981, as Special Judge at [Ghazipur](#) against the special court created for trying cases under the said Act.

No. 290 /JR(S)/2007

Sri **Deo Kant Tyagi**, Special Judge/ Additional District & Sessions Judge, [Ghazipur](#) to be Additional District & Sessions Judge, [Aligarh](#).

No. 291 /JR(S)/2007

Sri **Syed Nazar Abbas Zaidi**, Additional District & Sessions Judge, [Aligarh](#) to be Additional District & Sessions Judge, Meerut. Sri Bankey Lal Misra.

No. 292 /JR(S)/2007

Sri **Surendra Vikram Singh**, Additional District & Sessions Judge, Meerut to be Additional District & Sessions Judge/Special Judge, Meerut vice Sri Bankey Lal Misra.

He is also appointed U/s 12-A of U.P. Essential Commodities (Special Provisions) Act, 1981, as Special Judge at Meerut against the special court created for trying cases under the said Act.

No. 293 /JR(S)/2007

Sri **Bankey Lal Misra**, Special Judge/ Additional District & Sessions Judge, Meerut to be Additional District & Sessions Judge, [Shahjahanpur](#).

No. 294 /JR(S)/2007

Sri **Dinesh Chandra Awasthi**, Additional District & Sessions Judge, [Shahjahanpur](#) to be Additional District & Sessions Judge, [Barabanki](#).

No. 295 /JR(S)/2007

Sri **Shamsher Bahadur Singh**, Additional District & Sessions Judge, [Barabanki](#) to be Additional District & Sessions Judge/ Special Judge, [Barabanki](#) vice Sri Lal Bahadur Singh-I.

He is also appointed as Special Judge, Scheduled Castes and Scheduled Tribes at [Barabanki](#) in the special court created under Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act 1989 for trying cases under the said Act.

No. 296 /JR(S)/2007

Sri **Lal Bahadur Singh-I**, Special Judge/ Additional District & Sessions Judge, [Barabanki](#) to be Additional District & Sessions Judge, [Barabanki](#).

No. 297 /JR(S)/2007

Sri **Ashok Kumar-V**, Additional District & Sessions Judge, [Barabanki](#) to be Additional District & Sessions Judge. Meerut.

No. 298 /JR(S)/2007

Sri **Sukh Lal**, Additional District & Sessions Judge, Meerut to be Additional District & Sessions Judge/ Special Judge/ Additional District & Sessions Judge, [Faizabad](#) vice Sri Vinod Kumar Misra.

He is also appointed U/s 12-A of U.P. Essential Commodities (Special Provisions) Act, 1981, as Special Judge at [Faizabad](#) against the special court created for trying cases under the said Act.

No. 299 /JR(S)/2007

Sri **Vinod Kumar Misra**, Special Judge/ Additional District & Sessions Judge, [Faizabad](#) to be Additional District & Sessions Judge, [Budaun](#).

No. 300 /JR(S)/2007

Sri **Dinesh Kumar (Srivastava)**, Additional District & Sessions Judge, [Budaun](#) to be Additional District & Sessions Judge, [Kanpur Nagar](#).

No. 301 /JR(S)/2007

Sri **Pawan Kumar Jain**, Additional District & Sessions Judge, [Pratapgarh](#) to be Additional District & Sessions Judge/ Special Judge, [Kanpur Nagar](#) vice Sri Chheda Lal Verma.

He is also appointed U/s 12-A of U.P. Essential Commodities (Special Provisions) Act, 1981, as Special Judge at [Kanpur Nagar](#) against the special court created for trying cases under the said Act.

No. 302 /JR(S)/2007

Sri **Chheda Lal Verma**, Special Judge/ Additional District & Sessions Judge, [Kanpur Nagar](#) to be Additional District & Sessions Judge, [Ghaziabad](#).

No. 303 /JR(S)/2007

Sri **Diwakar Singh Katiyar**, Additional District & Sessions Judge, [Ghaziabad](#) to be Additional District & Sessions Judge, [Etawah](#).

No. 304 /JR(S)/2007

Sri **Surendra Pal Singh**, Additional District & Sessions Judge, [Rampur](#) to be Additional District & Sessions Judge/ Special Judge, [Rampur](#) vice Sri Pradeep Kumar-II.

He is also appointed U/s 12-A of U.P. Essential Commodities (Special Provisions) Act, 1981, as Special Judge at [Rampur](#) against the special court created for trying cases under the said Act.

No. 305 /JR(S)/2007

Sri **Pradeep Kumar-II**, Special Judge/ Additional District & Sessions Judge, [Rampur](#) to be Additional District & Sessions Judge, [Aligarh](#).

No. 306 /JR(S)/2007

Sri **Mohd. Zaheeruddin**, Additional District & Sessions Judge, [Aligarh](#) to be Additional District & Sessions Judge, [Moradabad](#).

No. 307 /JR(S)/2007

Sri **Prasoon Kumar Katiyar**, Additional District & Sessions Judge, [Shahjahanpur](#) to be Additional District & Sessions Judge, [Bulandshahar](#).

No. 308 /JR(S)/2007

Sri **Shyam Lal-II**, Additional District & Sessions Judge, [Bulandshahar](#) to be Additional District & Sessions Judge, [Allahabad](#).

No. 309 /JR(S)/2007

Sri **Vinod Kumar Srivastava-IV**, Additional District & Sessions Judge, [Allahabad](#) to be Additional District & Sessions Judge, [Kanpur Nagar](#).

No. 310 /JR(S)/2007

Sri **Naseer Ahmad-I**, Additional District & Sessions Judge, [Shahjahanpur](#) to be Additional District & Sessions Judge/ Special Judge, [Shahjahanpur](#) vice Sri Nihal Ahmad Siddiqui.

He is also appointed U/s 12-A of U.P. Essential Commodities (Special Provisions) Act, 1981, as Special Judge at [Shahjahanpur](#) against the special court created for trying cases under the said Act.

No. 311 /JR(S)/2007

Sri **Nihal Ahmad Siddiqui**, Special Judge/ Additional District & Sessions Judge, [Shahjahanpur](#) to be Additional District & Sessions Judge, [Shahjahanpur](#).

No. 312 /JR(S)/2007

Sri **Raj Vir Sharma**, Additional District & Sessions Judge, [Shahjahanpur](#) to be Additional District & Sessions Judge, [Ghaziabad](#).

No. 313 /JR(S)/2007

Sri **Ramesh Chandra-I**, Additional District & Sessions Judge, [Ghaziabad](#) to be Additional District & Sessions Judge, [Mainpuri](#).

No. 314 /JR(S)/2007

Sri **Kamal Singh**, Additional District & Sessions Judge, [Mainpuri](#) to be Additional District & Sessions Judge/ Special Judge, [Mainpuri](#) vice Sri Shyam Vinod.

He is also appointed U/s 5(2) of U.P. Dacoity Affected Areas Act 1983 as Special Judge at [Mainpuri](#) against the special court created for trying cases under the said Act.

No. 315 /JR(S)/2007

Sri **Shyam Vinod**, Special Judge/ Additional District & Sessions Judge, [Mainpuri](#) to be Additional District & Sessions Judge/ Special Judge, [Mainpuri](#) vice Sri Shyam Sunder.

He is also appointed U/s 12-A of U.P. Essential Commodities (Special Provisions) Act, 1981, as Special Judge at [Mainpuri](#) against the special court created for trying cases under the said Act.

No. 316 /JR(S)/2007

Sri **Shyam Sunder**, Special Judge/ Additional District & Sessions Judge, [Mainpuri](#) to be Additional District & Sessions Judge, Lakhimpur Kheri.

No. 317 /JR(S)/2007

Sri **Amar Singh**, Additional District & Sessions Judge, Lakhimpur Kheri to be Additional District & Sessions Judge/ Special Judge, Jhansi vice Sri Ram Mohan Sharma.

He is also appointed U/s 5(2) of U.P. Dacoity Affected Areas Act 1983 as Special Judge at Jhansi against the special court created for trying cases under the said Act.

No. 318 /JR(S)/2007

Sri **Ram Mohan Sharma**, Special Judge/ Additional District & Sessions Judge, Jhansi to be Additional District & Sessions Judge/ Special Judge, Jhansi vice Sri Om Prakash Agarwal.

He is also appointed U/s 12-A of U.P. Essential Commodities (Special Provisions) Act, 1981, as Special Judge at Jhansi against the special court created for trying cases under the said Act.

No. 319 /JR(S)/2007

Sri **Om Prakash Agarwal**, Special Judge/ Additional District & Sessions Judge, Jhansi to be Additional District & Sessions Judge, Jhansi.

No. 320 /JR(S)/2007

Dr. **Murtaza Ali**, Additional District & Sessions Judge, [Sitapur](#) to be Additional District & Sessions Judge/ Special Judge, [Sitapur](#) vice Sri Avani Kumar Upadhyay.

He is also appointed U/s 12-A of U.P. Essential Commodities (Special Provisions) Act, 1981, as Special Judge at [Sitapur](#) against the special court created for trying cases under the said Act.

No. 321 /JR(S)/2007

Sri **Avani Kumar Upadhyay**, Additional District & Sessions Judge, [Sitapur](#) to be Additional District & Sessions Judge, Meerut.

No. 322 /JR(S)/2007

Sri **Umesh Chandra Pandey**, Special Judge, Anti-Corruption, [Varanasi](#) to be Additional District & Sessions Judge, [Ghaziabad](#).

No. 323 /JR(S)/2007

Sri **Akhil Kumar Upadhyay**, Additional District & Sessions Judge, [Ghaziabad](#) to be Additional District & Sessions Judge, [Varanasi](#).

No. 324 /JR(S)/2007

On reversion to the regular line, Sri **Shanker Prasad Srivastava**, Additional Director, Institute of Judicial Training & Research, U.P., [Lucknow](#) to be Additional District & Sessions Judge, Agra.

No. 325 /JR(S)/2007

On reversion to the regular line, Sri **Het Singh Yadav**, Additional Director, Institute of Judicial Training & Research, U.P., [Lucknow](#) to be Additional District & Sessions Judge, Farrukhabad.

No. 326 /JR(S)/2007

Sri **Umesh Chandra-III**, Additional District & Sessions Judge, Farrukhabad to be Additional District & Sessions Judge/ Special Judge, Farrukhabad vice Sri Jagdish Kumar Sant.

He is also appointed as Special Judge, Scheduled Castes and Scheduled Tribes at Farrukhabad in the special court created under Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act 1989 for trying cases under the said Act.

No. 327 /JR(S)/2007

Sri **Jagdish Kumar Sant**, Special Judge/ Additional District & Sessions Judge, Farrukhabad to be Additional District & Sessions Judge/ Special Judge, Farrukhabad vice Sri Harshu Dayal Srivastava.

He is also appointed U/s 5(2) of U.P. Dacoity Affected Areas Act 1983 as Special Judge at Farrukhabad against the special court created for trying cases under the said Act.

No. 328 /JR(S)/2007

Sri **Harshu Dayal Srivastava**, Special Judge/ Additional District & Sessions Judge, Farrukhabad to be Additional District & Sessions Judge/ Special Judge, Farrukhabad vice Sri Ram Prakash-I.

He is also appointed U/s 12-A of U.P. Essential Commodities (Special Provisions) Act, 1981, as Special Judge at Farrukhabad against the special court created for trying cases under the said Act.

No. 329 /JR(S)/2007

Sri **Ram Prakash-I**, Special Judge/ Additional District & Sessions Judge, Farrukhabad to be Additional District & Sessions Judge, Farrukhabad.

No. 330 /JR(S)/2007

Sri **Het Ram**, Additional District & Sessions Judge, Farrukhabad to be Additional District & Sessions Judge, [Bulandshahar](#).

No. 331 /JR(S)/2007

On reversion to the regular line, Sri **Shashi Kant Pandey**, Joint Secretary & Joint L.R., Government of U.P., [Lucknow](#) to be Additional District & Sessions Judge/ Special Judge, [Kanpur Nagar](#) vice Sri Devendra Kumar Tiwari.

He is also appointed as Special Judge, Scheduled Castes and Scheduled Tribes at [Kanpur Nagar](#) in the special court created under Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act 1989 for trying cases under the said Act.

No. 332 /JR(S)/2007

Sri **Devendra Kumar Tiwari**, Special Judge/ Additional District & Sessions Judge, [Kanpur Nagar](#) to be Additional District & Sessions Judge, [Kanpur Nagar](#).

No. 333 /JR(S)/2007

On reversion to the regular line, Sri **Ram Bhajan Lal**, Special Secretary & Additional L.R., Government of U.P., [Lucknow](#) to be Additional District & Sessions Judge/ Special Judge, Mathura vice Sri Devendra Nath Shukla.

He is also appointed U/s 12-A of U.P. Essential Commodities (Special Provisions) Act, 1981, as Special Judge at [Mathura](#) against the special court created for trying cases under the said Act.

No. 334 /JR(S)/2007

Sri **Devendra Nath Shukla**, Special Judge/ Additional District & Sessions Judge, Mathura to be Additional District & Sessions Judge/ Special Judge, Siddharth Nagar vice Sri Jagdish Prasad-III.

He is also appointed as Special Judge, Scheduled Castes and Scheduled Tribes at Siddharth Nagar in the special court created under Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act 1989 for trying cases under the said Act.

No. 335 /JR(S)/2007

Sri **Jagdish Prasad-III**, Special Judge/ Additional District & Sessions Judge, Siddharth Nagar to be Additional District & Sessions Judge/ Special Judge, [Azamgarh](#) vice Sri Toofani Prasad.

He is also appointed U/s 12-A of U.P. Essential Commodities (Special Provisions) Act, 1981, as Special Judge at [Azamgarh](#) against the special court created for trying cases under the said Act.

No. 336 /JR(S)/2007

Sri **Toofani Prasad**, Special Judge/ Additional District & Sessions Judge, [Azamgarh](#) to be Additional District & Sessions Judge, [Azamgarh](#).

No. 337 /JR(S)/2007

Smt. **Pratibha Khanna**, Additional District & Sessions Judge, [Rampur](#) to be Additional District & Sessions Judge/ Special Judge, [Allahabad](#) vice Sri Prem Singh-II.

He is also appointed as Special Judge, Scheduled Castes and Scheduled Tribes at [Allahabad](#) in the special court created under Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act 1989 for trying cases under the said Act.

No. 338 /JR(S)/2007

Sri **Prem Singh-II**, Special Judge/ Additional District & Sessions Judge, [Allahabad](#) to be Additional District & Sessions Judge, [Allahabad](#).

No. 339 /JR(S)/2007

Sri **Ravindra Bhasker**, Additional District & Sessions Judge, [Allahabad](#) to be Additional District & Sessions Judge/ Special Judge, [Allahabad](#) vice Sri Ramesh Chandra-III.

He is also appointed U/s 12-A of U.P. Essential Commodities (Special Provisions) Act, 1981, as Special Judge at [Allahabad](#) against the special court created for trying cases under the said Act.

No. 340 /JR(S)/2007

Sri **Ramesh Chadra-III**, Special Judge/ Additional District & Sessions Judge, [Allahabad](#) to be Additional District & Sessions Judge, [Allahabad](#).

BY ORDER OF THE COURT,

Sd/-
(SWATANTRA SINGH)
REGISTRAR GENERAL

No. 143 /JR (S)/2007: Allahabad: Dated: May 31, 2007.

Copy forwarded for information and necessary action to:

1. Pramukh Sachiv, Niyukti, U.P. Shasan, Lucknow with the request that the following officers be relieved from their present posts, so as to enable them to hand over charge of their present post in the afternoon of 5th June, 2007.
 - (i) Sri Het Singh Yadav, Additional Director, Institute of Judicial Training & Research, U.P., [Lucknow](#).
 - (ii) Sri Shashi Kant Pandey, Joint Secretary & Joint L.R., Government of U.P., [Lucknow](#).
 - (iii) Sri Ram Bhajan Lal, Special Secretary & Additional L.R., Government of U.P., [Lucknow](#).
 - (iv) Sri Shanker Prasad Srivastava, Additional Director, Institute of Judicial Training & Research, U.P., [Lucknow](#)
2. Pramukh Sachiv, Nyay Evam Vidhiparamarshi, Uttar Pradesh Shasan, Lucknow.
3. The Executive Chairman, U.P. State Legal Services Authority, Third Floor, Jawahar Bhawan Annexe, Lucknow-226001.

4. The Director, Institute of Judicial Training & Research, U.P., Vineet Khand, Gomti Nagar, Lucknow. ,(Information available on E-mail).
5. The Additional Director, Treasury, Camp Office, First Floor, New Treasury Building, Kutchery Road, Allahabad.
6. The Registrar, High Court, Lucknow Bench, Lucknow with the request to place this notification before the Hon'ble Judges sitting at Lucknow for their Lordships kind perusal. (Information available on E-mail).
7. All the District & Sessions Judges Subordinate to the High Court of Judicature at Allahabad. (Information available on E-mail).

The officers mentioned above shall handover charge of their present posts in the afternoon of 5th June, 2007 and they shall proceed to take over charge of their new postings after availing of their usual joining time.

The Certificates of handing and taking over charge may please be sent to the Joint Registrar (Services), High Court, Allahabad forthwith.

It is to add that local arrangement shall be made by you in pursuance to the circular letter No.27/D.R. (S)/2000 dated 21.6.2000.

The officers, who are transferred/ posted on their own request, are not entitled for any T.A. under Rule 42 of Chapter-IV of Financial Hand Book, Volume-III.

8.
 - (i) Sri Het Singh Yadav, Additional Director, Institute of Judicial Training & Research, U.P., Lucknow.
 - (ii) Sri Shashi Kant Pandey, Joint Secretary & Joint L.R., Government of U.P., Lucknow.
 - (iii) Sri Ram Bhajan Lal, Special Secretary & Additional L.R., Government of U.P., Lucknow.
 - (iv) Sri Shanker Prasad Srivastava, Additional Director, Institute of Judicial Training & Research, U.P., Lucknow.

The officers mentioned above shall handover charge of their present posts in the afternoon of 5th June, 2007 and shall proceed to take over charge of their new postings after availing of their usual joining time.

9. The Publication Secretary, U.P. Judicial Services Association Office, A-1, River Bank Judges Colony, Lucknow.
10. The Registrar (Confidential), High Court, Allahabad.
11. The Joint Registrar (Inspection), High Court, Allahabad.
12. The Officer On Special Duty/Incharge Computer Centre, High Court, Allahabad.
13. The Assistant Registrar (Budget), High Court, Allahabad.
14. The Section Officer (Admin.A-3 Section), High Court, Allahabad.
15. The Director, Printing & Stationery, U.P. Allahabad for publication of the notification in the next issue of the Gazette.
16. P.S. to Hon'ble Judges, High Court, Allahabad with the request to place this notification before the Hon'ble Judges sitting at Allahabad for their Lordships kind perusal. (Information available on E-mail).

BY ORDER OF THE COURT,

Sd/-

(PRATYUSH KUMAR)

JOINT REGISTRAR (SERVICES)